

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s).
28711-28712/2010

UDAI NARAIN RAI

Petitioner(s)

VERSUS

BOARD OF REVENUE & ORS.

Respondent(s)

Date : 03/09/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr.Aviral Shukla,Adv.
 Mr. Nirnimesh Dube,Adv.

For Respondent(s) Mr.Someshi Chandra,Adv.
 Mr. Amit Kumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The respondent Nos.9,11 & 12 in SLP(C) No.28711/2010 are reported to be dead. Ld.counsel for the petitioner shall within a period of four weeks file an application for substitution to bring on record the Lrs. Of the said respondents.

Fresh steps for the service of notice by usual mode to the unserved respondent No.7 shall be taken by the Ld.counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served.

The office report indicates that although by order dated 15.05.2015 of this Court, four weeks time as last chance was given to the Ld.counsel for the petitioner to file an application for

substitution to bring on record the lrs. of the deceased respondent No.4(i), yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter.

(M K HANJURA)
Registrar

SB